

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

27/02/2019

O.A./260/135/2019

A MEHER
-V/S-
M/O RAILWAYS

ITEM NO:19

FOR APPLICANTS(S) Adv. : Mr. T. R. Meher

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsel for the applicant who submitted that order for disposal of the representation of the grand mother of the applicant at Annexure-A/1 filed on 19.04.2018 to respondent no. 3 requesting compassionate appointment of the applicant.</p>
	<p>Ld. Counsel for the respondents was heard and he submitted that the date of death of the Railway servant in this case is 27.02.1978 for which the OA has been filed for compassionate appointment of the son of the daughter of the Railway servant and that since cause of action arises in 1978, the Tribunal has no jurisdiction in this case.</p>
	<p>In view of the submission, taking note of the fact that the death of the grand father of the applicant was on 27.02.1978, it is seen that there is a delay about more than 40 years of time from the date of death of the Railway servant no direction can be given by the Tribunal. Hence the OA is held to be not maintainable and hence, it is dismissed on the ground of limitation as well as lack of jurisdiction.</p>

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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